

To,

The Registrar,
National Green Tribunal
Principal Bench,
New Delhi.

Subject:- Factual and Action taken report in compliance of order dated 11.04.2023 in O.A. No. 221/2023 Mahendra Singh Versus State of U.P. & Ors.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In view of above, let the State PCB and District Magistrate, Mathura verify the factual position and take remedial action, following due process of law. An Action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PPs for their response, if any, before the next date.

IA No.-111/2023 for ex-parte stay cannot be entertained at this stage and will stand disposed of in terms of above order in the main application.

List for further consideration on 14.07.2023.

In the compliance of above directions an inspection of the mentioned Brick Kilns in the order of Hon'ble Tribunal, was carried out by a joint inspection team comprising of the officials from the offices of District Magistrate, Mathura & U.P. Pollution Control Board, Mathura inspected the Brick Kilns mentioned in the order on dated 05.05.2023 and As per Hon'ble Tribunal direction, the report has also be furnished to the PPs is Annexed as annexure-5.

Accordingly a factual and Action taken report is being submitted along with the present letter for kind perusal and further action in this regard.

Your faithfully,


(Dr. Yogendra Kumar)
Regional Officer,
U.P. Pollution Control Board,
Mathura

CC-

1. Member Secretary, U.P. Pollution Control Board, Lucknow.
2. District Magistrate, Mathura.

/
Regional Officer

Report regarding Hon'ble NGT Dated 11.04.2023 in OA No. 221/2023.

Pursuant to the direction given by Hon'ble NGT in the order passed on dated 11.04.2023 in Original Application No. 221/2023. The main relevant contents of the order are as under :-

“In view of above, let the State PCB and District Magistrate, Mathura verify the factual position and take remedial action, following due process of law. An Action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PPs for their response, if any, before the next date.

IA No.-111/2023 for ex-parte stay cannot be entertained at this stage and will stand disposed of in terms of above order in the main application.

List for further consideration on 14.07.2023.

A copy of this order be forwarded to State PCB and District Magistrate, Mathura by e-mail for compliance.”

In compliance of the above order, the following officials from the offices of District Magistrate, Mathura and UP Pollution Control Board, Mathura inspected the site mentioned in the order on dated 11.04.2023.

- | | | |
|--------------------------------|---|--|
| 1. Mr. Niket Verma | - | SDM, Mathura |
| 2. Kunwar Santosh Kumar | - | AEE, UP Pollution Control Board, Mathura. |

A joint inspection of site was carried out on dated 05.05.2023. The details are as under:-

1. As per Office records, the referenced brick kiln is established in the name of M/s O.P.N. Ent Udyog, at Khasra No.-1006, 1007, 1008, Seupatti Bangar, Post-Nauhjheel, Tehsil-Maant, Mathura & M/s Shiv Ent Udyog, at Khasra No.-882/3, Village-Hasanpur, Tehsil-Maant, Mathura. At the time of inspection the brick kilns was found in operational.
2. At the time of inspection physical verification of four dimension of the brick kilns was done, which are as follows-
 - (A) **M/s O.P.N. Ent Udyog, Khasra No.-1006, 1007, 1008, Seupatti Bangar, Post-Nauhjheel, Tehsil-Mant, Mathura-**
 - i) The main population of village Garhi Nausherpur is situated at a distance of about 800 meters from the Brick kiln Stack.
 - ii) The Brick kiln is located above about 750 meters from the other brick kiln.
 - iii) There is a open agriculture land in the East & North direction.
 - iv) The Brick kiln is situated at the distance of 430 mtr from the Yamuna Express-way.

Kunwar Santosh
(AEE)

[Signature]
RO

- v) The Brick kiln is situated at the distance of 400mtr from the Seupatti to Parsoli link road.
- vi) No hospital, school, population is situated within a radius of 200 meters from the Brick kiln.
- vii) No orchard is situated within a radius of 1.5 km (East & West), 300 mtr radius (North & South) from the Brick kiln.
- viii) The Geo-Coordinates of the Brick Kiln are Latitude-27.879465 & Longitude-77.679156.

(B) M/s Shiv EntUdyog, Khasra No.-882/3, Village-Hasanpur, Tehsil-Mant, Mathura-

- i) The main population of village B.B.S. Inter College, Hasanpur is situated at a distance of about 700 meters from the Brick kilns Stack.
- ii) There is no Brick kiln operated/established within 800 mtr radius from the brick kiln.
- iii) There is a open agriculture land in the East&West direction.
- iv) The Brick kiln is situated at the distance of 120mtr from the Hasanpur link road.
- v) No orchard is situated within a radius of 1.5 km (East & West), 300 mtr radius (North & South) from the Brick kiln.
- vi) The Geo-Coordinates of the Brick Kiln are Latitude-27.830598& Longitude-77.744422.

3. As per office record, the said brick kilns M/s O.P.N.Ent Udyog, Khasra No.-1006, 1007, 1008, SeupattiBangar, Post-Nauhjheel, Tehsil-Mant, Mathura was obtained CTE from state Board vide letter no.-128744/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2021 Dated-30.06.2021 & M/s Shiv Ent Udyog, Khasra No.-882/3, Village-Hasanpur, Tehsil-Mant, Mathurawas obtained CTE vide letter no.-102160/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2020 Dated-22.09.2020, which were not found in accordance with the guideline for sitting criteria of Uttar Pradesh Brick kiln(site criteria for Establishment)Rules., 2012 is Annexed as annexure -1. In continuation , the closure order has been issued to M/s O.P.N. Ent Udyog, Khasra No.-1006, 1007, 1008, SeupattiBangar, Post-Nauhjheel, Tehsil-Mant, Mathuravide Letter No.-H73532/सी-4/सा-11-759/बन्दी/2022-23 दिनांक 11.02.2023 &M/s Shiv Ent Udyog, Khasra No.-882/3, Village-Hasanpur, Tehsil-Mant, Mathura vide Letter No.-H73532/सी-4/ईट-888/बन्दी आदेश/2022 दिनांक 29.03.2022from H.O. Lucknow which is currently in effect are Annexed as annexure -2

Santosh
(AEE)

YES
RO

[Signature]

- 4. The aforesaid both Brick Kilns were closed down at the time inspection is Annexed as annexure-3 and report has been sent to Board Headquarter Lucknow regarding the imposition of Environment compensation and legal action against the aforesaid both Brick kilns is Annexed as annexure -4
- 5. Photographs attached during the inspection.



A factual and action taken report is being submitted for kind perusal and further action in this regard.

Santosh
Kunwar Santosh Kumar
 AEE, UP Pollution Control Board,
 Mathura

Yogender
 15/05/2023
Dr. Yogender Kumar
 RO, UPPollution Control Board,
 Mathura

Niket
Mr. Niket Verma
 Deputy Collector,
 Mathura

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :26/08/2020 To 31/08/2021

Ref No. -
102160/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2020

Dated:- 22/09/2020

To ,

Shri HARI RAM
M/s M/S SHIV ENT UDYOG
KHASRA NO-882/3, HASANPUR, TEHSIL-MAANT, MATHURA, 281205
MATHURA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 9362825 dated - 26/08/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
MUD, WATER SAND, COAL, WOOD, TOORI, ETC.	Numbers/Day	20000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
BRICK KLINE 20000/DAY	20000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
N/A	Numbers/Day	0.0	0.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	SUBMERSIBLE PUMP	2.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.

3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/08/2021 to the Board.

4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.

5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.

6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

- proponent/Brick Kiln shall be installed soak pit/septic tank of appropriate capacity for treatment of domestic sewage.
- The proponent will ensure proper arrangement of Rain Water Harvesting and Ground Water recharging.
3. The proponent shall provide arrangement for workers regarding water supply and provide hygienic sanitation facility ensuring ODF.
 4. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
 5. Brick Kiln shall comply with the provision of Hazardous Waste Rule 2016.
 6. Brick Kiln shall comply with the provision of E (P) Act 1986 as applicable to the unit.
 7. Brick Kiln is directed to submit the certificate regarding establishment of Gravitational Settling Chamber with 03 months from approved agency.
 8. Air pollution control device Such as "Gravitational settling chamber/Zig-Zag Settling System/Induced draft" should be installed and maintained in such a way that quality of air pollutants must be well within Board norms.
 9. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
 10. The proponent/ Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board, TTZA and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
 11. Fly ash should be disposed of in such way that environment and health of people should not be adversely affected.
 12. The brick kiln shall submit the license from Jila Panchayat/Mining dept and follow the license condition.
 13. The brick kiln should installed water sprinkler for suppression of dust during loading and unloading of the brick.
 14. Rapid growing trees should be planed around brick kiln to develop 10 meter side green belt.
 15. The brick work/tile lining should be adopted around the brick kiln to prevent dust emission.
 16. The brick kiln will follow the order of Honorable National Green Tribunal, New Delhi in O.A. No. 288/2013.
 17. The Brick kiln should be complying the direction issued by Central Pollution Control Board letter No 4877/4911 dated 27.06.2017.
 - (a) Moving area around of brick kiln should be maintained as per the prescribed limited brick line or pakka road. So that dust (fugitive emission) should be controlled.
 - (b) Dust (Rabish) should be cleaned around brick kiln and not to be collected at one point.
 18. Green belt shall be developed all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of total area. as per the provisions laid down in office order no.H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution control Board (www.uppcb.com).
 19. Brick-Kiln should be installed as per the Proposal submitted to this office, On the basis of new technology (Induced Draft/ Zig-Zag) on the purposed site within prescribed time otherwise this CTE will be deemed cancelled automatically.
 20. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
 21. The proponent shall obtain Consent to Operation (CTO) from UPPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trail runs.
 22. The proponent shall provide separate energy meter for air pollution control equipment to record energy consumed. An alternative electric power source sufficient to operate all pollution control system shall be provided.
 23. The proponent shall construct separate storm water drains and provide rain water harvesting structures. No effluent shall be discharged in to the storm water drains.
 24. The proponent shall manufacture bricks by mixing at least 25 percent of ash (fly ash, bottom ash or pond ash) with soil on weight to weight basis.
 25. Effluent shall not be discharged on land or into any water bodies or aquifers under any circumstances.

The proponent shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. The industry shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The industry shall also provide a 15 AMP 250V plug point on the platform.

27. The proponent shall take the following mitigative measures to control pollution.

- a. To minimize generation of fugitive emissions due to movement of vehicles, the passage around the kiln within the premises should be paved with broken bricks.
- b. Ash produced everyday shall be transported to a disposal site or reused in brick making to reduce fugitive emissions
- c. The brick kiln shall be located/operated in such a way that it shall not affect the agricultural activity in the vicinity.

28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.

29. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986 and as Amended.

30. The brick kiln shall be comply the conditions regarding fly ash utilization notified by MOEF & CC Govt.of India from time to time.

31. Brick Kiln shall be used at list 20% bio briquette as a fuel as per availability Order given by Hon'ble N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority and others.

32. The Unit shall meet the following National Ambient Air Quality standards in respect of Noise.
Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

33. Brick Kiln is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

34. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.

35. The Brick kiln will submit revised/extended lease deed from one month prior to the expiry of the same.

36. The brick kiln will not start any mining activity viz-a viz the operation of this brick kiln is concerned, without obtaining Environmental Clearance from the Competent Authority as District Level Environment Impact Assessment Authority (DEIAA) prescribed for said purpose. The Brick kiln will obtain Environmental Clearance under EIA notification for mining of brick clay to be used as raw material for the manufacture of Bricks.

37. The proponent/ Brick Kiln shall fully comply CTE conditions otherwise bank guarantee (Ten thousand only-Rs 10000/-) submitted by you on dated 11.09.2018 forfeited automatically without any notice on this behalf.

38. The installation of the proposed site of Brick Kiln should be as per the guide line of the U.P. Govt. for Installation of Brick kiln order dated 27.06.2012. In case of non compliance of the said guide line this NOC will be deemed to be rejected automatically.

39. Notwithstanding anything contained in this conditional letter or CTE, the Board hereby reserved to it the right and power under section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein above and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.

40. In case of failure to comply with any of the CTE conditions, the CTE order issue to you stands automatically revoked without any notice on this behalf.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 22/10/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

110

Arvind Kumar
Digitally signed
by Arvind Kumar
Date: 2020.09.
13:28:22 +05'30'
Regional Officer
MATHURA

Dated:- 22/09/2020

Copy To -

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow.

Arvind Kumar
Digitally signed
by Arvind Kumar
Date: 2020.09.2
13:28:54 +05'30'
Regional Officer
MATHURA



UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :07/06/2021 To 30/06/2022

Ref No. - 128744/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2021

Dated:- 30/06/2021

To ,

Shri NITIN NAGAR

M/s O.P.N BRICKS FIELD

KHASRA NO. 1006, 1007, 1008 OR KHATA NO. 00616, 00618 VILLAGE SEUPATTI

BANGAR POST NAUJHEEL TEHSIL MANT DIST MATHURA, MATHURA, 281203

MATHURA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 12442231 dated - 07/06/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
MUD MORTER	Metric Tonnes/Day	60
FIRE WOOD	Metric Tonnes/Day	03
BRICKS	Numbers/Day	20000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
BRICKS	20000
MUDMORTER	60
FIRE WOOD COAL COAK	03

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
BRICKS	Numbers/Day	20000	20000
FIRE WOOD COAL AND COAK	Metric Tonnes/Day	03	03
MUD MORTER	Metric Tonnes/Day	60	60

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	SUMMERSIBLE	5.0

3. Quantity of effluent (In KLD) :

Effluent Details		Quantity (KL/D)
Source Consumption		
Domestic		2.0
Process		3.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Coal	03	BRICKS KLIN

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.

3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 30/06/2022 to the Board.

4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.

5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.

6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. The proponent/Brick Kiln shall be installed soak pit/septic tank of appropriate capacity for treatment of domestic sewage.
2. The proponent will ensure proper arrangement of Rain Water Harvesting and Ground Water Recharging.
3. The proponent shall provide arrangement for workers regarding water supply and provide hygienic sanitation facility ensuring ODF.
4. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
5. Brick Kiln shall comply with the provision of Hazardous Waste Rule 2016.
6. Brick Kiln shall comply with the provision of E (P) Act 1986 as applicable to the unit.
7. Brick Kiln is directed to submit the certificate regarding establishment of Gravitational Settling Chamber with 03 months from approved agency.
8. Air pollution control device Such as "Gravitational settling chamber/Zig-Zag Settling System/Induced draft" should be installed and maintained in such a way that quality of air pollutants must be well within Board norms.
9. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
10. The proponent/ Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board, TTZA and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
11. Fly ash should be disposed of in such way that environment and health of people should not be adversely affected.
12. The brick kiln shall submit the license from Jila Panchayat/Mining dept and follow the license condition.
13. The brick kiln should installed water sprinkler for suppression of dust during loading and unloading of the brick.
14. Rapid growing trees should be planed around brick kiln to develop 10 meter side green belt.
15. The brick work/tile lining should be adopted around the brick kiln to prevent dust emission.
16. The brick kiln will follow the order of Honorable National Green Tribunal, New Delhi in O.A. No. 288/2013.
17. The Brick kiln should be complying the direction issued by Central Pollution Control Board letter No 4877/4911 dated 27.06.2017.
 - (a) Moving area around of brick kiln should be maintained as per the prescribed limited brick line or pakka road. So that dust (fugitive emission) should be controlled.
 - (b) Dust (Rabish) should be cleaned around brick kiln and not to be collected at one point.
18. Green belt shall be developed all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of total area. as per the provisions laid down in office order no.H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution control Board (www.uppcb.com).
19. Brick Kiln should be installed as per the Proposal submitted to this office, On the basis of new technology (Induced Draft/ Zig-Zag) on the purposed site within prescribed time otherwise this CTE will be deemed cancelled automatically.
20. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
21. The proponent shall obtain Consent to Operation (CTO) from UPPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trail runs.
22. The proponent shall provide separate energy meter for air pollution control equipment to record energy consumed. An alternative electric power source sufficient to operate all pollution control system shall be provided.
23. The proponent shall construct separate storm water drains and provide rain water harvesting structures. No effluent shall be discharged in to the storm water drains.
24. The proponent shall manufacture bricks by mixing at least 25 percent of ash (fly ash, bottom ash or pond ash) with soil on weight to weight basis.
25. Effluent shall not be discharged on land or into any water bodies or aquifers under any circumstances.

26. The proponent shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc: The industry shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The industry shall also provide a 15 AMP 250V plug point on the platform.

27. The proponent shall take the following mitigative measures to control pollution.

- a. To minimize generation of fugitive emissions due to movement of vehicles, the passage around the kiln within the premises should be paved with broken bricks.
- b. Ash produced everyday shall be transported to a disposal site or reused in brick making to reduce fugitive emissions
- c. The brick kiln shall be located/operated in such a way that it shall not affect the agricultural activity in the vicinity.

28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.

29. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986 and as Amended.

30. The brick kiln shall be comply the conditions regarding fly ash utilization notified by MOEF & CC Govt.of India from time to time.

31. Brick Kiln shall be used at list 20% bio briquette as a fuel as per availability Order given by Hon'ble N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority and others.

32. The Unit shall meet the following National Ambient Air Quality standards in respect of Noise.
Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

33. Brick Kiln is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

34. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.

35. The Brick kiln will submit revised/extended lease deed from one month prior to the expiry of the same.

36. The brick kiln will not start any mining activity viz-a viz the operation of this brick kiln is concerned, without obtaining Environmental Clearance from the Competent Authority as District Level Environment Impact Assessment Authority (DEIAA) prescribed for said purpose. The Brick kiln will obtain Environmental Clearance under EIA notification for mining of brick clay to be used as raw material for the manufacture of Bricks.

37. The proponent/ Brick Kiln shall fully comply CTE conditions otherwise bank guarantee (Ten thousand only-Rs 10000/-) submitted by you on dated 11.09.2018 forfeited automatically without any notice on this behalf.

38. The installation of the proposed site of Brick Kiln should be as per the guide line of the U.P. Govt. for Installation of Brick kiln order dated 27.06.2012. In case of non compliance of the said guide line this NOC will be deemed to be rejected automatically.

39. Notwithstanding anything contained in this conditional letter or CTE, the Board hereby reserved to it the right and power under section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein above and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.

40. In case of failure to comply with any of the CTE conditions, the CTE order issue to you stands automatically revoked without any notice on this behalf.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 30/07/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

115

Arvind Digitally signed
by Arvind Kumar
Date: 2021.06.30
Kumar 14:54:40 +05'30'

Regional Officer
MATHURA

Dated:- 30/06/2021

Copy To -

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Arvind Digitally signed
by Arvind Kumar
Date: 2021.06.30
Kumar 14:56:00 +05'30'

Regional Officer
MATHURA



116

Annexure-02

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 1A73532

पंजीकृत

दिनांक 25-3-2022

/सी-4/ईट-886/बन्दी आदेश/2022

मै0 शिव ईट उद्योग,

खसरा सं0-882/3, ग्राम-हसनपुर, तहसील-मोंट,

जनपद-मथुरा।

मै0 शिव ईट उद्योग, खसरा सं0-882/3, ग्राम-हसनपुर, तहसील-मोंट, जनपद-मथुरा द्वारा कच्चे माल के रूप में निट्टी, पानी, कोयला का प्रयोग कर ईट के उत्पादन हेतु स्थापित है एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि प्रश्नगत ईट भट्टे का निरीक्षण दिनांक 22.03.2022 को मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0-93/2021 मुकेश कुमार अग्रवाल बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 21.12.2021 के अनुपालन में किया गया। निरीक्षण के समय ईट भट्टा संचालित पाया गया। उद्योग को बोर्ड के पत्रांक 102160/UPPCB/Mathura(UPPCBRO) /CTE/Mathura/2020 दिनांक 22.09.2020 द्वारा सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है। उद्योग द्वारा सहमति जल/वायु हेतु ऑनलाइन आवेदन नहीं किया गया है तथा राज्य बोर्ड से बिना सहमति (जल/वायु) प्राप्त किये संचालित किया जा रहा है।

ईट भट्टा उ0प्र0 ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली 2012 लागू होने के बाद अर्थात् 2020 से स्थापित व संचालित है। ईट भट्टे के चारों ओर 10 मीटर चौड़ी पट्टिका अथवा 3.0 मीटर ऊँची दीवार (प्रवेश व निकास को छोड़कर) बनाई नहीं गयी है। मा0 एन0जी0टी0, नई दिल्ली द्वारा पारित आदेश के अनुपालन में पक्की/मेटालिक रोड की स्थापना नहीं की गयी है। ईट भट्टे से होने वाले प्लू गैस उत्सर्जन के नमूने के एकत्रण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी गाइडलाइन के अनुरूप सीटी, मानीटरिंग प्लेटफार्म की व्यवस्था नहीं की गयी है।

उक्त को दृष्टिगत रखते हुए क्षेत्रीय कार्यालय, मथुरा के पत्र सं0-1434/एस-555/2022 दिनांक 25.03.2022 द्वारा प्रश्नगत ईट भट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये ईट भट्टा मै0 शिव ईट उद्योग, खसरा सं0-882/3, ग्राम-हसनपुर, तहसील-मोंट, जनपद-मथुरा के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए के अन्तर्गत निम्नलिखित बन्दी आदेश जारी किया जाता है :-

1. यह कि मै0 शिव ईट उद्योग, खसरा सं0-882/3, ग्राम-हसनपुर, तहसील-मोंट, जनपद-मथुरा के संचालन को तत्काल प्रभाव से बन्द कर दें।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 शिव ईट उद्योग, खसरा सं0-882/3, ग्राम-हसनपुर, तहसील-मोंट, जनपद-मथुरा को मिलने वाली खनन अनुज्ञा तथा लाइसेन्स को तत्काल प्रभाव से निरस्त कर दें।

पर्यावरण अभियन्ता,
प्रभारी, वृत्त-4

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मथुरा को इस अनुरोध के साथ प्रेषित कि प्रश्नगत ईट भट्टे के विरुद्ध जारी बन्दी आदेश का अनुपालन सुनिश्चित कराने हेतु सम्बन्धित अधिकारी को निर्देशित करने का कष्ट करें।
2. प्रभारी अधिकारी, खनन, जनपद-मथुरा को इस आशय से प्रेषित कि उक्त ईट भट्टे के की खनन अनुज्ञा पत्र निरस्त कर दिया जाये।
3. अपर मुख्य अधिकारी, जिला पंचायत, जनपद-मथुरा को इस आशय से प्रेषित कि ईट भट्टे को उनके द्वारा ईट पथाई एवं फुकाई हेतु निर्गत लाइसेंस, अनुमति आदि निरस्त करते हुए भट्टे को अपने स्तर से भी बन्द करवाने का कष्ट करें।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा को इस निर्देश के साथ कि प्रश्नगत ईट भट्टे द्वारा संचालित ईट पथाई एवं फुकाई कार्य को तत्काल रूकवाये जाने हेतु जिलाधिकारी से समन्वय स्थापित कर उपरोक्त बन्दी आदेश का अनुपालन कराते हुए अनुपालन आख्या 03 दिन के अन्दर मुख्यालय प्रेषित करें।

प्रभारी, वृत्त-4



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

पंजीकृत

संदर्भ संख्या: 1188981 / सी-4/सा-11-759/बन्दी/2022-23

दिनांक: 11-02-23

मै0 ओ0पी0एन0 ग्रिक्स फील्ड,
खसरा सं0-1006,1007,1008, ग्राम-शेओपट्टी वांगर,
पोस्ट-नौहड़ील, तहसील-गोंट, मथुरा।

मै0 ओ0पी0एन0 ग्रिक्स फील्ड, खसरा सं0-1006,1007,1008, ग्राम-शेओपट्टी वांगर, पोस्ट-नौहड़ील, तहसील-गोंट, मथुरा (UP) कच्चे माल के रूप में मिट्टी, बालू एवं पानी का प्रयोग कर ईट के उत्पादन हेतु उक्त वर्णित स्थल पर स्थापित है जो वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि मै0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-93/2021 मुकेश कुमार अग्रवाल बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 15.12.2022 के अनुपालन में क्षेत्रीय कार्यालय, मथुरा के प्राधिकारियों द्वारा संचालित ईट भट्टे, का निरीक्षण दिनांक 12.01.2023 को किया गया। निरीक्षण आख्यानानुसार ईट भट्टे का जिला पंचायत रजिस्ट्रेशन एवं खनन विभाग का विनियमन शुल्क जमा होने के सम्बन्ध में कोई सूचना उपलब्ध नहीं करायी गयी। ईट भट्टे में डिस्टले बोर्ड स्थापित नहीं है एवं न ही वाउण्ड्री वॉल बनवाई गयी है। ईट भट्टे की चिमनी से लगभग 800 मीटर की दूरी पर ग्राम-गाड़ी नौरोपुर स्थित है जो ईट भट्टा स्थल हेतु उ0प्र0 शासन द्वारा जारी उ0प्र0 ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 दिनांक 07.06.2012 की गाईडलाइन के अनुरूप नहीं है। क्षेत्रीय कार्यालय के पत्रांक 128744 दिनांक 30.06.2021 के माध्यम से ईट भट्टे का निर्माण CIE (अनापत्ति प्रमाण पत्र) को क्षेत्रीय कार्यालय, मथुरा के पत्र दिनांक 07.02.2023 द्वारा रिवोक किया गया है।

क्षेत्रीय अधिकारी, मथुरा द्वारा पत्र संख्या-1786/ओ-72/23 दिनांक 10.02.2023 के माध्यम से संचालित ईट भट्टे के विरुद्ध वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 यथासंशोधित की धारा-31ए के अंतर्गत बन्दी आदेश जारी किये जाने का आदेश जारी किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये ईट भट्टा मै0 ओ0पी0एन0 ग्रिक्स फील्ड, खसरा सं0-1006,1007,1008, ग्राम-शेओपट्टी वांगर, पोस्ट-नौहड़ील, तहसील-गोंट, मथुरा के विरुद्ध वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 यथासंशोधित की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये निम्नलिखित बन्दी आदेश जारी किया जाता है:-

- 1 यह कि मै0 ओ0पी0एन0 ग्रिक्स फील्ड, खसरा सं0-1006,1007,1008, ग्राम-शेओपट्टी वांगर, पोस्ट-नौहड़ील, तहसील-गोंट, मथुरा के संचालन को तत्काल प्रभाव से बन्द कर दे।
- 2 यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वे मै0 ओ0पी0एन0 ग्रिक्स फील्ड, खसरा सं0-1006,1007,1008, ग्राम-शेओपट्टी वांगर, पोस्ट-नौहड़ील, तहसील-गोंट, मथुरा को मिलने वाली खनन अनुज्ञा तथा लाइसेंस को तत्काल प्रभाव से निरस्त कर दें।

Atulesh Yadav
प्रभारी, वृत्त-4

प्रतिलिपि - निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

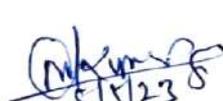
- 1 जिलाधिकारी, मथुरा को इस अनुरोध के साथ प्रेषित कि प्रश्नगत ईट भट्टे के विरुद्ध जारी बन्दी आदेश का अनुपालन सुनिश्चित कराने हेतु सम्बन्धित अधिकारी को निर्देशित करने का कष्ट करें।
- 2 प्रभारी अधिकारी, खनन, जनपद-मथुरा को इस आशय से प्रेषित कि उक्त ईट भट्टे की खनन अनुज्ञा पत्र निरस्त कर दिया जाय।
- 3 अपर मुख्य अधिकारी, जिला पंचायत, जनपद-मथुरा को इस आशय से प्रेषित कि ईट भट्टे को उनके द्वारा ईट पथाई एवं फुकाई हेतु निर्गत लाइसेंस, अनुमति आदि निरस्त करते हुए भट्टे को अपने स्तर से भी बन्द करवाने का कष्ट करें।
- 4 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा को इस निर्देश के साथ कि प्रश्नगत ईट भट्टे द्वारा संचालित ईट पथाई एवं फुकाई कार्य को तत्काल रूकवाये जाने हेतु जिलाधिकारी से समन्वय स्थापित कर उपरोक्त बन्दी आदेश का अनुपालन कराते हुए अनुपालन आख्या 03 दिन के अन्दर मुख्यालय प्रेषित करें।

Atulesh Yadav
प्रभारी, वृत्त-4

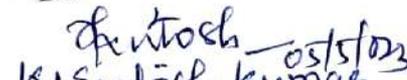
आख्या

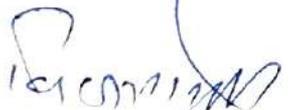
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-221/2023 "महेन्द्र सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 11.04.2023 के अनुपालन में जिलाधिकारी महोदय, मथुरा द्वारा गठित समिति के माध्यम से दिनांक 15.04.2023 द्वारा मै0 शिव ईट इन्डिया, खेसरा-882/03, इंसानपुर, मथुरा द्वारा ओ0ए0 सं0-93/2021 मुकेश कुमार अग्रवाल बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड का अनुपालन न करने की दशा में आज दिनांक 05/05/2023 को संदर्भित ईट भट्टे में अग्नि शमन विभाग द्वारा पानी डालकर आग बुझा दिया गया व भट्टे का संचालन बन्द कर दिया गया तथा ईट भट्टा प्रतिनिधि को निर्देशित किया गया कि बिना सक्षम अधिकारी के अनुमति के ईट भट्टे का संचालन न किया जाये तथा पुलिस क्षेत्राधिकारी/उनके प्रतिनिधि से अपेक्षा की गयी कि वर्णित ईट भट्टे का संचालन अग्रिम आदेशों तक न होने पाये।


5/5/2023


5/5/23
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Chimmanlal
LFM, Mant


K. Santosh Kumar
AEE, UPPCB,
Mathura,


5/5/2023

969071124

आख्या

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-221/2023 "महेन्द्र सिंह बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 11.04.2023 के अनुपालन में जिलाधिकारी महोदय, मथुरा द्वारा गठित समिति के माध्यम से दिनांक 15.04.2023 द्वारा मै० ओ० पी० एन० ब्रिज फील्ड, प्लॉट न०-1006, 1007, 1008, रोडक्रेस्टी, गाँव, माँट, मथुरा द्वारा ओ०ए० सं०-93/2021 मुकेश कुमार अग्रवाल बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड का अनुपालन न करने की दशा में आज दिनांक 05/05/23 को संदर्भित ईट भट्ठे में अग्नि शमन विभाग द्वारा पानी डालकर आग बुझा दिया गया व भट्ठे का संचालन बन्द कर दिया गया तथा ईट भट्ठा प्रतिनिधि को निर्देशित किया गया कि बिना सक्षम अधिकारी के अनुमति के ईट भट्ठे का संचालन न किया जाये तथा पुलिस क्षेत्राधिकारी/उनके प्रतिनिधि से अपेक्षा की गयी कि वर्णित ईट भट्ठे का संचालन अग्रिम आदेशों तक न होने पाये।

अग्नि शमन विभाग
मथुरा
5/5/23

5/5/23

5/5/23
AEE, UPPCB,
Mathura.

मै० ए० पी० एन० ब्रिज फील्ड के संचालन संबंधित
सूचना आधिकारिक तौर पर जारी करने बाद ही चलाना
जाएगा
5/5/23
9910825833
आ.म.प.न.न.न.

वेब साइट: www.uppccb.com
ई-मेल :- romathura@uppccb.in



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं०-65 ए, बल्देवपुरी, महोली रोड, मथुरा

पत्रांक: 454/म०-1960/23

दिनांक 06/05/23

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-4),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम स्टेट आफ उ०प्र० व अन्य में पारित आदेशों के अनुपालन में मै० शिव ईंट उद्योग, खसरा सं०- 882/3, ग्राम-हसनपुर, तहसील-मोंट, जनपद-मथुरा के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में आख्या प्रेषण।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त ईंट भट्ठे का औचक निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 05.05.2023 को किया गया। निरीक्षण आख्यानुसार उक्त संदर्भित ईंट भट्ठा संचालित पाया गया, जबकि उक्त ईंट भट्ठे को बोर्ड मुख्यालय के पत्रांक-एच 73532/सी-4/ईंट-888/बन्दी आदेश/2022 दिनांक 29.03.2022 के द्वारा बन्दी आदेश निर्गत किया गया है, जो कि वर्तमान में प्रभावी है। उक्त बन्दी आदेश के प्रभावी होने के उपरान्त भी ईंट भट्ठे को संचालित किये जाने के कारण दिनांक 01.03.2023 से दिनांक 05.05.2023 तक कुल 66 दिनों को डिफाल्टर मानते हुए ईंट भट्ठे के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति हेतु जारी गाइडलाइन के अनुसार $EC=PI \times N \times R \times S \times LF$, $EC=50 \times 1 \times 500 \times 0.5 \times 1.0=12500/-$ प्रतिदिन की दर से 66 दिवस हेतु कुल $₹0-12500 \times 66 = 8,25,000/-$ की पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1981 की धारा-31ए के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।

भवदीय

संलग्नक: यथोपरि।


06/05/2023
(डा० योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (वि०/रा०, मथुरा।
3. उपजिलाधिकारी, तहसील-मोंट., जनपद-मथुरा।

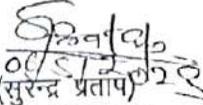
क्षेत्रीय अधिकारी

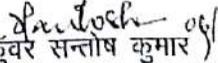
श्री 0 शिव ईट उद्योग, खसरा सं०- 882/3, ग्राम-हसनपुर, तहसील-मॉट, जनपद-मथुरा के सम्बन्ध में निरीक्षण आख्या:-

उपरोक्त सन्दर्भित ईट भट्टे का औचक निरीक्षण दिनांक 05.05.2023 को अधोहस्ताक्षरीकर्ता द्वारा किया गया। निरीक्षण के दौरान उक्त सन्दर्भित ईट भट्टा संचालित पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री हरी राम उपस्थित थे, जिनके द्वारा अवगत कराया गया कि ईट भट्टा दिनांक 01.03.2023 से संचालित है। विस्तृत निरीक्षण आख्या निम्नवत् है-

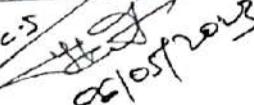
1. सन्दर्भित ईट भट्टा खसरा सं०- 882/3, ग्राम-हसनपुर, तहसील-मॉट, मथुरा पर स्थापित है, जिसके अक्षांश-27.830587, देशान्तर-77.744373 है।
2. ईट भट्टे द्वारा कच्चे माल के रूप में मिट्टी, बालू एवं पानी का प्रयोग करके ईट का उत्पादन-20000 प्रति/दिन किया जाता है।
3. ईट भट्टे में जल का प्रयोग घरेलू प्रयोजनार्थ के अतिरिक्त उत्पादन प्रक्रिया में ईट के निर्माण/पथाई हेतु किया जाता है।
4. ईट भट्टे में ईंधन के रूप में तूरी/लकड़ी का प्रयोग किया जाता है, ईंधन की दैनिक खपत ईट भट्टे प्रतिनिधि द्वारा लगभग 3.0 टन/दिन बतायी गयी। ईंधन के जलने से जनित उत्सर्जन को भू-तल से लगभग 110 फीट ऊँची चिमनी की व्यवस्था स्थापित है।
5. सन्दर्भित ईट भट्टे को बोर्ड मुख्यालय के पत्रांक-एच 73532/सी-4/ईट-888/बन्दी आदेश/2022 दिनांक 29.03.2022 के द्वारा बन्दी आदेश निर्गत किया गया है, जो कि वर्तमान में प्रभावी है। निरीक्षण के समय सन्दर्भित ईट भट्टे की फायरिंग को जिलाधिकारी महोदय, मथुरा द्वारा नामित सदस्य एवं अग्नि शमन विभाग, मथुरा द्वारा पानी डलवाकर फुकाई का कार्य बन्द कराते हुए, ईट भट्टा स्वामी को निर्देशित किया गया कि किसी भी दशा में भट्टे का संचालन न किया जाये।
6. उक्त ईट भट्टे द्वारा मा० एन०जी०टी० में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम स्टेट आफ उ०प्र० व अन्य में पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित नहीं किया जा रहा है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए ईट भट्टे के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति हेतु जारी गाइडलाइन के अनुसार $EC=PI \times N \times R \times S \times LF$, $EC=50 \times 1 \times 500 \times 0.5 \times 1.0=12500/-$ प्रतिदिन की दर से 66 दिवस हेतु कुल रू०-12500x66 =8,25,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1981 की धारा-31ए के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।


(सुरेन्द्र प्रताप)
अनुश्रवण सहायक


(कुंवर सन्तोष कुमार)
सहा० पर्या० अभियन्ता

क्षेत्रीय अधिकारी महोदय,


02/05/2023



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं०-65 ए, बल्देव पुरी, महोली रोड, मथुरा

दिनांक 06/05/23

पत्रांक: 455/MOC-2141/23

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-4),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

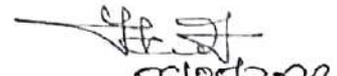
विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम स्टेट आफ उ०प्र० व अन्य में पारित आदेशों के अनुपालन में मै० ओ०पी०एन० ब्रिक्स फील्ड, खसरा सं०- 1006, 1007, 1008, ग्राम-शेऊपट्टी बांगर, पोस्ट-नोंहड़ील, तहसील-मोंट, जनपद-मथुरा के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में आख्या प्रेषण।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त ईट भट्टे का औचक निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 05.05.2023 को किया गया। निरीक्षण आख्यानुसार उक्त संदर्भित ईट भट्टा संचालित पाया गया, जबकि उक्त ईट भट्टे को बोर्ड मुख्यालय के पत्रांक-एच 88981/सी-4/सा-II-759/बन्दी/2022-23 दिनांक 11.02.2023 के द्वारा बन्दी आदेश निर्गत किया गया है, जो कि वर्तमान में प्रभावी है। उक्त बन्दी आदेश के प्रभावी होने के उपरान्त भी ईट भट्टे को संचालित किये जाने के कारण दिनांक 01.03.2023 से दिनांक 05.05.2023 तक कुल 66 दिनों को डिफाल्टर मानते हुए ईट भट्टे के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति हेतु जारी गाइडलाइन के अनुसार $EC=PI \times N \times R \times S \times LF$, $EC=50 \times 1 \times 500 \times 0.5 \times 1.0=12500/-$ प्रतिदिन की दर से 66 दिवस हेतु कुल $रु०=12500 \times 66 = 8,25,000/-$ की पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1981 की धारा-31ए के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।

भवदीय

संलग्नक: यथोपरि।


(डा० योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. अपर जिलाधिकारी (वि०/रा०, मथुरा।
3. उपजिलाधिकारी, तहसील-मोंट, जनपद-मथुरा।

क्षेत्रीय अधिकारी

ओ०पी०एन० ब्रिक्स फील्ड, खसरा सं०- 1006, 1007, 1008, ग्राम-शेऊपट्टी बांगर, पोस्ट-नौहड़ील, तहसील-मॉट, जनपद-मथुरा के सम्बन्ध में निरीक्षण आख्या:-

उपरोक्त सन्दर्भित ईट भट्टे का औचक निरीक्षण दिनांक 05.05.2023 को अधोहस्ताक्षरीकर्ता द्वारा किया गया। निरीक्षण के दौरान उक्त सन्दर्भित ईट भट्टा संचालित पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री नितिन नागर उपस्थित थे, जिनके द्वारा अवगत कराया गया कि ईट भट्टा दिनांक 01.03.2023 से संचालित है। विस्तृत निरीक्षण आख्या निम्नवत् है-

1. सन्दर्भित ईट भट्टा खसरा सं०- 1006, 1007, 1008, ग्राम-शेऊपट्टी बांगर, पोस्ट-नौहड़ील, तहसील-मॉट, मथुरा पर स्थापित है, जिसके अक्षांश-27.879565, देशान्तर-77.679156 है।
2. ईट भट्टे द्वारा कच्चे माल के रूप में मिट्टी, बालू एवं पानी का प्रयोग करके ईट का उत्पादन-20000 प्रति/दिन किया जाता है।
3. ईट भट्टे में जल का प्रयोग घरेलू प्रयोजनार्थ के अतिरिक्त उत्पादन प्रक्रिया में ईट के निर्माण/पथाई हेतु किया जाता है।
4. ईट भट्टे में ईंधन के रूप में तूरी/लकड़ी का प्रयोग किया जाता है, ईंधन की दैनिक खपत ईट भट्टे प्रतिनिधि द्वारा लगभग 3.0 टन/दिन बतायी गयी। ईंधन के जलने से जनित उत्सर्जन को भू-तल से लगभग 110 फीट ऊँची चिमनी की व्यवस्था स्थापित है।
5. सन्दर्भित ईट भट्टे को बोर्ड मुख्यालय के पत्रांक-एच 88981/सी-4/सा-II-759/बन्दी/2022-23 दिनांक 11.02.2023 के द्वारा बन्दी आदेश निर्गत किया गया है, जो कि वर्तमान में प्रभावी है। निरीक्षण के समय सन्दर्भित ईट भट्टे की फायरिंग फायरिंग को जिलाधिकारी महोदय, मथुरा द्वारा नामित सदस्य एवं अग्नि शमन विभाग, मथुरा द्वारा पानी डलवाकर फुकाई का कार्य बन्द कराते हुए, ईट भट्टा स्वामी को निर्देशित किया गया कि किसी भी दशा में भट्टे का संचालन न किया जाये।
6. उक्त ईट भट्टे द्वारा मा० एन०जी०टी० में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम स्टेट आफ उ०प्र० व अन्य में पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित नहीं किया जा रहा है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए ईट भट्टे के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति हेतु जारी गाइडलाइन के अनुसार $EC=PI \times N \times R \times S \times LF$, $EC=50 \times 1 \times 500 \times 0.5 \times 1.0=12500/-$ प्रतिदिन की दर से 66 दिवस हेतु कुल रू०-12500x66 =8,25,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1981 की धारा-31ए के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत।

S. S. Lak
06/05/2023
(सुरेन्द्र प्रताप)
अनुश्रवण सहायक

Paul Singh
(कुँवर सन्तोष कुमार)
06/05/2023
सहा० पर्या० अभियन्ता

क्षेत्रीय अधिकारी महोदय,

S. S. Lak
06/05/2023



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं०-65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांक: 492/0-97/23

दिनांक 15/05/23

सेवा में,

श्री हरिराम,
मै० शिव ईट उद्योग,
खसरा सं०-882/3, ग्राम-हसनपुर,
तहसील-मांट, मथुरा।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम स्टेट ऑफ यू०पी० व अन्य पारित आदेश दिनांक 11.04.2023 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 11.04.2023 के सुसंगत अंश निम्नवत् है-

"...5. In view of above, let the State PCB and District Magistrate, Mathura verify the factual position and take remedial action, following due process of law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PPs for their response, if any, before the next date.

6. IA No. 111/2023 for ex-parte stay cannot be entertained at this stage and will stand disposed of in terms of above order in the main application.

List for further consideration on 14.07.2023.

A copy of this order be forwarded to State PCB and District Magistrate, Mathura by e-mail for compliance."

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उपरोक्त पारित आदेशों के अनुपालन में रिपोर्ट की एक प्रति पत्र के साथ संलग्न कर प्रेषित है।

भवदीय

संलग्नक: उपरोक्तानुसार।

15/05/2023
(डॉ० योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

o/c



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं०-65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांक: 493/0-97/23

दिनांक 15/05/23

सेवा में,

श्री नितिन नागर,
मै० ओ०पी०एन० ईट उद्योग,
खसरा सं०-1006, 1007 एवं 1008, शेऊपट्टी बांगर,
पोस्ट-नौहझील, तहसील-मांट, मथुरा।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम
स्टेट ऑफ यू०पी० व अन्य पारित आदेश दिनांक 11.04.2023 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-221/2023 महेन्द्र सिंह बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 11.04.2023 के सुसंगत अंश निम्नवत् है-

"...5. In view of above, let the State PCB and District Magistrate, Mathura verify the factual position and take remedial action, following due process of law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PPs for their response, if any, before the next date.

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मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उपरोक्त पारित आदेशों के अनुपालन में रिपोर्ट की एक प्रति पत्र के साथ संलग्न कर प्रेषित है।

भवदीय

संलग्नक: उपरोक्तानुसार।

15/05/2023
(डॉ० योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

o/c